

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19

IA 238/2023 In C.P. (IB)/3923(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 27.06.2024

NAME OF THE PARTIES: **BANK OF INDIA LIMITED V/s PRANAV**
CONSTRUCTION SYSTEM PVT. LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 238/2023 –

1. Mr. Rakesh Gupta, Advocate appeared for the Applicant.
2. Mr. Sakil Ansari, Advocate i/b AJA Legal for Respondent nos. 1 to 5.
3. Adv Mayank Samuel i/b Sirius Legal for Respondent No. 6
4. Learned Counsel for the Erstwhile RP appears and informs that consequent upon implementation of plan, this application shall be prosecuted by the Financial Creditor and he will be representing on behalf of Bank, accordingly seeks time to file substitution application. Time granted.
5. List this IA on **24.07.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)